NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH



CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/635/(IB)/2017

NAME OF THE PETITIONER(S)

: CHAVA BHARAT KUMAR & 2ORS

NAME OF THE RESPONDENT(S)

: LEATHER EXPORT HOUSE INDIA PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) P. SUKUMAK operational auditor.
2) K. C.KRISHDANIODATA Operational auditor.

ORDER

Counsel for Petitioner present and submitted the arguments in part for admission of the petition. As seen from the record, the affidavit placed on record is not in accordance with the provisions of section 9(3)(b) of IBC, 2016. There is no certificate of the Bank as per the provisions of section 9(3)(c) of IBC, 2016. Therefore, Counsel for the Applicant is directed to make compliance with the provisions of section 9(3)(b)and(c) of IBC, 2016 by filing fresh affidavit and bank certificate.

In the meantime, the Registry is directed to issue notice to the Respondent. Counsel for the Petitioner is also directed to issue notice to the Respondent at the Registered Office address and also any other address available.

private He is further directed to send notice to the Counsel for Respondent who caused his appearance before the Hon'ble High Court of Madras in Company Petition No.14/2016. Put up on 27.11.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

Jed-

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